

to lay down any programme, but progress is being made at a fairly fast pace, and we will try to develop the things in the shortest possible time.

Cattle Shows

*171. **Shri Bibhuti Mishra:** Will the Minister of Food and Agriculture be pleased to state whether the Central Government have given any directions to various State Governments to hold cattle shows in cattle fairs?

The Minister of Cooperation (Dr. P. S. Deshmukh): No.

I may add that there was, however, a suggestion in one of my circular letters to the effect that preferably cattle shows in the States may be held where cattle fairs were held.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि सरकार जब खेती पर द्वितीय पंच-वर्षीय योजना में इतना खर्च करने जा रही है तो जानवरों की नस्ल सुधारने के लिये कंटल शो में जो लोग अच्छे अच्छे जानवर लाने हैं उन को इनाम आदि देने के लिये निर्देश क्यों नहीं देती है ।

डा० पं० शा० वेंकटेश्वर : जहाँ जहाँ आवश्यकता होती है निर्देश दिये जाते हैं । इस आन्दोलन में मैं यह नहीं बतला सका कि नस्लों के सुधार के बारे में क्या प्रावजन है और कौन कौन सी चीजें की जाती हैं । लेकिन नस्लों के सुधार की तरफ काफी तवज्जह दी जाती है ।

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि क्या यह जरूरी काम नहीं है कि कंटल शो हो और उन में जो लोग अच्छे अच्छे जानवर लावें, उन को इनाम आदि मिलें, और क्या केंद्रीय सरकार इस ओर ध्यान देगी ?

डा० पं० शा० वेंकटेश्वर : जी, हाँ ।

Shri B. S. Murthy: May I know what financial aid is being given by the Centre to the States for conducting

cattle shows, and also to enable the first-rate cattle to be shown in other parts of the country?

Dr. P. S. Deshmukh: So far as exhibiting the best cattle in such shows is concerned, we have regional shows as well as an all-India show. The maximum amount of aid being given by the Centre is Rs. 5,000 or 50 per cent of the total expenditure whichever is less.

Mr. Speaker: He wants to know whether any attempt was made to send such first-class cattle declared first class in the Central show, round the various States.

Dr. P. S. Deshmukh: They will come in the regional and all-India shows.

Inter-State Transport Commission

*172. { **Shri Shree Narayan Das:**
Shri Panigrahi:
Shri Raghunath Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Inter-State Transport Commission as envisaged in the Motor Vehicles Amendment Act, 1956 has been constituted;

(b) if not, when it is likely to be constituted;

(c) whether the opinions of the State Governments have been asked for in this regard;

(d) whether they have been received; and

(e) the nature of opinions received?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) and (b). The Central Government have taken a decision in principle to set up an Inter-State Transport Commission as envisaged in the Motor Vehicles (Amendment) Act, 1956. The question of selection of officers to serve on the commission, their conditions of service, the functions to be performed

by the Commission and other connected matters of detail are under active consideration of the Government and it is hoped that the Commission will be set up shortly.

(c) No.

(d) and (e). Do not arise.

Shri Shree Narayan Das: May I know whether the Government of India have formulated the precise functions of the Inter-State Transport Commission?

Shri Humayun Kabir: In sub-section (2) of section 63A of the Act, the functions have been defined.

Shri Shree Narayan Das: May I know to what extent the States will participate in the expenditure that will be incurred in the setting up of the Commission?

Shri Humayun Kabir: This is a Central Commission being set up by the Government of India. As such, I do not think the question of States' participation will arise.

Sardar Iqbal Singh: May I know whether any non-official will be appointed to the Commission?

Shri Humayun Kabir: The Commission will consist of a Chairman and not less than two members. The question of non-official representation is under examination.

Shri C. D. Fande: As the Commission is likely to take a long time in formulating a definite policy for the future, will Government consider the difficulties experienced in the matter of transport so as to relax all restrictive measures in respect of motor vehicles?

Shri Humayun Kabir: The purpose of this Commission is to help inter-State transport and, therefore, every action will be taken to facilitate such transport. I do not think it will take a very long time to frame the rules. Under the Act, there are certain provisions which lay down the kind of assistance the Commission can give.

Shri Panigrahi: May I know whether the Commission has taken into consideration the question of further suspension of nationalisation of transport in different States, and whether the different States have been advised not to proceed with nationalisation?

Shri Humayun Kabir: I do not think that question arises out of this particular question.

Shri Panigrahi: It was discussed...

Mr. Speaker: If it does not arise, it does not matter whether it was discussed or not.

Shri Tangamani: Is it a fact that the taxation now prevalent on motor vehicles is the highest in the various States, and will there be uniformity and reduction of taxation?

Shri Humayun Kabir: I submit this question also does not arise out of the original question.

Shri Tangamani: This was one of the points made out...

Mr. Speaker: There may have been many points, but the question does not arise.

Sugar-case

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*173. { **Dr. Ram Subhag Singh:**
Pandit D. N. Tiwary:
Shri Eup Narain:
Shri Anirudh Sinha:

Will the Minister of Food and Agriculture be pleased to state:

(a) the extent of damage done in 1956-57 to the sugar-cane crop in North Bihar and Eastern U.P. by red rot disease;

(b) the schemes prepared to check it effectively; and

(c) the cost involved in implementing the scheme?

The Minister of Cooperation (Dr. P. S. Deshmukh): (a) The total area damaged by this disease in North Bihar and Eastern U.P. was 825 and 5,500 acres respectively.